

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

ITEM No.12
(IB)-422(PB)/2018

IN THE MATTER OF:

Anurag Gupta ... Applicant/Applicant
v.
M/s. B.K Educational Services Pvt. Ltd. ... Respondent

Order Under Section 7 of Insolvency & Bankruptcy Code(IBC) CIRP

Order delivered on 17.05.2023

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. ATUL CHATURVEDI
HON'BLE MEMBER (T)

(HEARING THROUGH PHYSICAL MODE AND VC)

PRESENT:

For the Applicant : Ms. Adya Singh, Adv. for the RA
For the Promoters : Mr. Swapnil Gupta, Mr. Sadiq Noor, Advs.

ORDER

Ld. Counsel Ms. Adya Singh appeared on behalf of the Applicant and produced a copy of the case status before the Hon'ble Supreme Court and stated that the stay is continued and the next date of hearing is 12.07.2023.

At the request, list the matter again for a physical hearing on **22.08.2023.**

-sd-

(RAMALINGAM SUDHAKAR)
PRESIDENT

-sd-

(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

17.05.2023
Vinod Arora